

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 185/2026**

**IN THE MATTER OF:**

**DR. AMIT KUMAR**

.....**APPLICANT**

**VERSUS**

**UNION OF INDIA & ORS.**

.....**RESPONDENT(s)**

**INDEX**

<b>S. No.</b>	<b>Particulars</b>	<b>Pg. No.</b>
1.	Index	1
2.	OBJECTIONS AND REBUTTAL ON BEHALF OF THE APPLICANT TO THE JOINT COMMITTEE REPORT SUBMITTED VIDE AFFIDAVIT DATED 30.06.2026	2 - 5
3.	<b><u>Annexure R-1:</u></b> True copy of the communications dated 23.06.2026 and 29.06.2026 sent by the Applicant to the respondent authorities	6-9
4.	<b><u>Annexure R-2:</u></b> Fresh geotagged and timestamped pictures from the month of June 2026 showing the ongoing illegal mining activities being carried out by the project proponent	10-17
5.	<b><u>Annexure R-3:</u></b> Geotagged pictures showing overloaded trucks carrying the mined mineral in uncovered, early in the morning at 5:00 am	18-20
6.	<b><u>Annexure R-4:</u></b> Geotagged pictures and the satellite images showing the huge stock being collected by the project proponent	21-26
7.	Advance Service of Objections to Respondents	27

*Filed by:*



Amit Kumar  
(Applicant in person)  
Place: New Delhi  
Dated: 02.07.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 185/2026**

**IN THE MATTER OF:**

**DR. AMIT KUMAR** .....**APPLICANT**

**VERSUS**

**UNION OF INDIA & ORS.** .....**RESPONDENT(s)**

**OBJECTIONS AND REBUTTAL ON BEHALF OF THE APPLICANT TO  
THE JOINT COMMITTEE REPORT SUBMITTED VIDE AFFIDAVIT  
DATED 30.06.2026**

**MOST RESPECTFULLY SHOWETH:**

That the Applicant above-named hereby submit the following detailed objections to the collusive, and factually misleading Joint Committee Report dated 17.06.2026 (filed via affidavit of the District Magistrate, Shamli on 30.06.2026). That the applicant pray for the liberty to file a detailed parawise reply at later stage if needed for proper adjudication of the OA No. 185/2026:

*I. PRELIMINARY SUBMISSIONS AND CONCEALMENT OF MASSIVE FRAUD*

1. That the Joint Committee Report **willfully ignored geo-tagged and timestamped evidence previously submitted along with the Original Application.**

It is submitted here again (as also submitted in the OA, *Judicial Pg No. 26 -30*), that the **project proponent is carrying out large scale illegal mining activities not specific to the project site but rather in two villages - Manglaura and Nai Nangla.** The geotagged pictures submitted in the OA showed the locations of the illegal mining activities at different locations.

2. That the **Joint Committee/Respondent authorities violated the strict three weeks timeline directed by this Hon'ble Tribunal, and instead of taking immediate regulatory field action, allowed a state-sponsored window of lawlessness to operate.**

The part of the order dated 23.03.2026 of this Hon'ble tribunal is: “...**8. This exercise will be completed by the Joint Committee within a period of three weeks from today and the status report will be submitted immediately thereafter.**”

During this prolonged period of inaction, the regulatory machinery acted inside a parallel trajectory to systematically legitimize the project proponent by first granting the prior Environmental Clearance EC25B0107UP5936047N on 08.05.2026 by SEIAA UP, followed by the issuance of the Consent to Operate (CTO) by the UPPCB on 27.05.2026, and culminating in the formal execution of the mining Lease Deed by the District Magistrate on 06.06.2026.

It was only **after all these administrative shields and paper formalities for the proponent that the Joint Committee finally executed its site visit on 15.06.2026,** which was a clear delay of over two months from the judicially directed deadline. There is no inspection whatsoever about the mining done by the project proponent during all the time.

It is pertinent to mention here that the EC granted by the SEIAA UP to the Project Proponent is granted unlawfully and hence challenged by the Applicant vide Appeal No 64/2026 before this Hon'ble Tribunal.

3. That during the delayed inspection on 15.06.2026, the Joint Committee deliberately restricted its physical verification strictly to the lease perimeter of Gata No. 108/1 in Village Nai Nangla alone. The Committee completely ignored, bypassed, and **failed to inspect the surrounding areas and the multiple active riverbed stretches across Village Manglaura and Village Nai Nangla that have been heavily excavated, pitted, and plundered by the project proponent.**
4. That with respect to the site observations in Paragraph 3.1(f) of the Joint Committee report claiming that no mining was observed within the active stream flow, it is submitted that the **inspection was carried out during broad daylight after the project proponent had been given advanced notice to temporarily remove its assets.** The report willfully suppresses the evidence submitted along with the OA showing the mining carried out by the project proponent in the active riverflow of Yamuna River.
5. It is further submitted that the **project proponent have continued day & night illegal mining activities and the same have been communicated to all the respondent authorities vide communications dated 23.06.2026 and 29.06.2026 along with the geotagged pictures and videos of the nighttime and active river flow mining by the project proponent using heavy Poclain machines.**  
True copy of the communications dated 23.06.2026 and 29.06.2026 sent by the Applicant to the respondent authorities are annexed as **Annexure R-1.**  
Fresh geotagged and timestamped pictures from the month of June 2026 showing the ongoing illegal mining activities being carried out by the project proponent are annexed as **Annexure R-2.**
6. That the claim of "Transportation of mined material through covered trucks/tractor was observed" in 3.1(d)iv of the report (*Judicial Page No. 378*) is false. Geotagged pictures showing overloaded trucks carrying the mined mineral in uncovered, early in the morning at 5:00 am are annexed as **Annexure R-3.**
7. That the claim of 7.5-meter green belt/plantation development being under progress in 3.1(e)iii of the report (*Judicial Page No. 378*) is false as is clear from the annexed geotagged pictures of the project site in the report as well as in the Annexure R-1 shows no green belt development.
8. That the claim of the mining has been conducted within the lease area in para 3.1(e)xiii of the report (*Judicial Page No. 378*) is false. The geotagged and timestamped pictures annexed with the OA as well as in Annexure R-1 shows mining being carried out by the project proponent beyond the lease area.
9. That the submission made by the Joint committee in para 3.1(f)i-iii of the report (*Judicial Page No. 378*) are false and it is reiterated here that the project proponent have been carrying out day and night non illegal mining in the active riverflow of Yamuna river in village Manglaura and Nai Nangla as is clearly visible from the geotagged pictures annexed in Annexure R-2.

10. That with respect to the Joint committee report in para 3.1(f)v (*Judicial Page No. 378*), it is submitted that the excessive mining have been carried out in and around the active riverflow of Yamuna and the same is clear from the geotagged pictures annexed in Annexure R-2.
11. That the Joint Committee claims to have verified the Relevant records, photographs, GPS coordinates in para 3.1(9) (*Judicial Page No. 379*), which is completely false and is clear from the fact that **none of the geotagged picture location was visited by the joint committee**. Also clear from the fact that the JOint have admittedly submitted that the inspection was done only at the mining lease area.
12. In para 3(h) of the Joint committee report, **the violations are clearly visible even on the mining lease area as evidenced from the fact that there are heavy Poclaim mining machines in the geotagged pictures on Judicial Page Nos. 379, 381, 383.**
13. That the **project proponent is actively transporting the minor mineral through heavy commercial vehicles passing directly through residential habitations and village roads, causing severe dust emissions and safety hazards.** It is submitted that the project proponent is aggressively carrying out non-stop, mechanized sand mining during the nighttime, utilizing high-intensity floodlights to obscure operations while generating extreme noise and air pollution. Despite these illegal operations causing an alarming surge in respiratory ailments among the local community, the local administration has failed to halt the transport vehicles or enforce the mandatory transit rules, resulting in absolute administrative non-compliance. The Joint Committee report remained completely silent on this.
14. That the **project proponent has further set up illegal, unauthorized transit huge stockyards and sand dumps on two distinct locations. Thousands of cubic meters of illegally extracted sand are being stacked using heavy loaders, altering the natural landscape and causing loose silica dust to blanket the neighboring residential areas.** Despite the clear mandates under the rules requiring strict check-posts and boundary demarcations to monitor end-use and transport, the local mining authorities have turned a blind eye to this rampant hoarding of minor minerals. There is no consent from UPPCB or EC from SEIAA UP for these huge stocks. The Joint Committee report also remained completely silent on this. Geotagged pictures and the satellite images showing the huge stock being collected by the project proponent are annexed as **Annexure R-4.**
15. That the **Joint Committee has maintained a complete silence regarding the trans-boundary guidelines of the MoEF&CC. Given that the mining is ongoing on the immediate border with the State of Haryana, the absolute failure to involve the neighboring state administration or establish a Combined Inter-State Task Force** under **Section 9.3 of the EMGSM-2020** guidelines invalidates the DSR foundation and the subsequent approvals.

II. OBJECTIONS TO SECTION 4.0 (RECOMMENDATIONS) OF THE  
IMPUGNED REPORT

16. That the Applicant most vehemently submits that the "Recommendations" enumerated under Section 4.0 of the impugned Joint Committee Report are entirely mechanical, perfunctory, and entirely toothless in nature. Since the foundational observations of the Joint Committee are built upon a fabricated and compromised fact-finding exercise designed to whitewash ongoing violations, the resultant recommendations are structurally compromised, legally unsustainable, and entirely useless to serve the cause of environmental protection.
17. That it is submitted that the mere and least possible generalized recommendations made by the Committee are nowhere close to curbing the extent of the massive, ongoing, and irreversible environmental destruction being caused by the project proponent day and night across the riverbeds of both Village Manglaura and Village Nai Nangla. The Committee has turned a blind eye to the active instream extraction and nighttime dredging previously caught on camera, choosing instead to issue toothless advisories that fail to assess punitive environmental compensation, fail to initiate criminal prosecution, and fail to recommend the physical seizure of the heavy Poclain excavators plundering the natural resources.
18. That the Applicant submits that the entire report is hollow, misleading, and filled with gross misstatements of facts that directly contradict the ground reality and the previous ad-interim orders passed by this Hon'ble Tribunal. An administrative document that deliberately covers up large-scale mechanized mining inside the active water stream of the Yamuna River during prohibited hours cannot serve as the basis for any regulatory or judicial determination.
19. That, therefore, it is imperative in the interest of justice that the impugned Joint Committee Report along with its weakest possible recommendations be set aside in its entirety. This Hon'ble Tribunal may kindly be pleased to direct a fresh, independent site investigation to be conducted by higher-ranking senior officials from multiple central departments, independent of the compromised local district administration and that a legal representative of the Applicant be permitted to join during the physical inspection of all the illegal mining sites in question to ensure a transparent, authentic, and scientifically sound factual report is placed before this Court.

Filed by:



Amit Kumar  
(Applicant in person)  
Place: New Delhi  
Dated: 02.07.2026



Amit Kumar <amit0123.ac@gmail.com>

**Ongoing Illegal Mining in Active River flow of Yamuna & Contempt of Hon'ble NGT Orders by M/S Yamuna Mines (Dist. Shamli)**

**Amit Kumar** <amit0123.ac@gmail.com> Tue, Jun 23, 2026 at 1:39 PM  
To: secy-moef@nic.in, secy-mowr@nic.in, admn.nmcg@nic.in, msccb.cpcb@nic.in, csup@nic.in, msupseiaa@gmail.com, pd@smcgup.org, ms@uppcb.in, romuzaffarnagar@uppcb.in, psecup.irrig@nic.in, dgmupexp@gmail.com, dgpcontrol-up@nic.in, igzonemrt-up@nic.in, digrsah@up.nic.in, sppn-up@nic.in, dmshh@nic.in, shamliminesoffice@gmail.com, dfoshamli2012@gmail.com, roc.z.lko-mef@nic.in, anupamifs@gmail.com, amitachandra2000@yahoo.com, digcomplaint-up@nic.in, co-kairana.sm@up.gov.in, so-jhinjhana.sm@up.gov.in, ceo3@uppcb.in, kamleshkpandey24@gmail.com, ravikumar.seac@gmail.com, chairman.seac1@gmail.com, krishnendu.mondal@gov.in, yuvraj.p.singh@gov.in, ranjan.rajeev@nic.in, rajat.agarwal@gov.in, sudheer.ch@gov.in, psforest2015@gmail.com  
Cc: priyanka swami <advpriyankaswami@gmail.com>, bhanwar jadon <bhanwar09jadon@gmail.com>, Pradeep Misra <pradeepmisra@yahoo.com>, adv.robinsinghlegal@gmail.com, ecovigilsociety@gmail.com

Dear all,

WHEREAS, the Hon'ble National Green Tribunal (NGT) was pleased to pass specific restraining directions regarding mining operations in District Shamli, Uttar Pradesh, vide its Order dated 23.03.2026 passed in O.A. No. 185/2026 (*Dr. Amit Kumar Vs. Union of India & Ors. NDOH: 3 July 2026*); and

WHEREAS, the Hon'ble NGT further passed Order dated 27.05.2026 in Appeal No. 64/2026 (*Dr. Amit Kumar Vs. Union of India & Ors. NDOH: 1 July 2026*) in matter where the EC granted to the project proponent have been challenged; and

WHEREAS, in absolute defiance and gross contempt of the aforementioned judicial orders, the project proponent, M/S Yamuna Mines, is continuously carrying out unauthorized and illegal mining operations day and night in Village Nai Nangla & Village Manglaura, District Shamli; and

WHEREAS, the **project proponent is flagrantly extracting sand directly from the active river flow of the Yamuna, causing severe and irreversible ecological damage** (proof of which is attached hereto via geo-tagged and time-stamped photographs);

AND HENCE, **you are hereby requested to take immediate official cognizance of this serious matter and intervene without further delay;**

AND HENCE, it is urgently demanded that necessary legal actions be initiated to immediately stop the ongoing illegal mining, seize the machinery involved, and ensure strict compliance with the orders of the Hon'ble NGT;

AND HENCE, please note that any continued inaction by the concerned authorities will constrain me to bring this non-compliance directly to the attention of the Hon'ble Tribunal for initiation of appropriate contempt and execution proceedings.

Yours Sincerely,  
Dr Amit Kumar  
Applicant in OA No. 185/2026  
Appellant in Appeal No. 64/2026

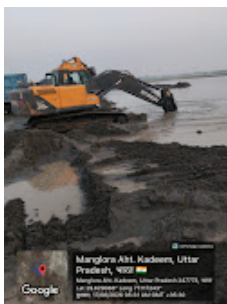
**11 attachments**



**Illegal Mining Shamli5.JPG**  
30K



**Illegal Mining Shamli2.JPG**  
267K



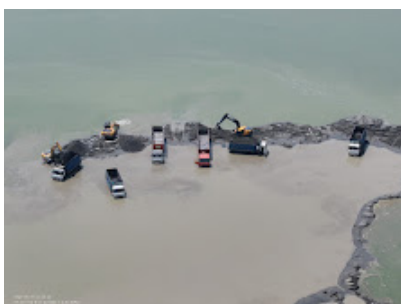
**Illegal Mining Shamli3.JPG**  
271K



**Illegal Mining Shamli4.JPG**  
30K



**Illegal Mining Shamli6.JPG**  
50K



**Illegal Mining Shamli8.JPG**  
37K




**Illegal Mining Shamli9.JPG**  
85K



**Illegal Mining Shamli7.JPG**  
49K

 **NGT Order in Appeal No 64 of 2026 MS Yamuna mines.pdf**  
123K

 **NGT Order Dated 23 March 2026 in OA No 185 pf 2026.pdf**  
170K



## [URGENT]: Continued Illegal Day & Nighttime Mining in Active River Flow of Yamuna & Gross Contempt of Hon'ble NGT Orders by M/S Yamuna Mines (Dist. Shamli)

Amit Kumar <amit0123.ac@gmail.com>

Mon, Jun 29, 2026 at 3:57 PM

To: secy-moef@nic.in, secy-mowr@nic.in, admn.nmcg@nic.in, msccb.cpcb@nic.in, csup@nic.in, msupseiaa@gmail.com, pd@smcgup.org, ms@uppcb.in, romuzaffarnagar@uppcb.in, psecup.irrig@nic.in, dgmupexp@gmail.com, dgpcontrol-up@nic.in, igzonemrt-up@nic.in, digrsah@up.nic.in, sppn-up@nic.in, dmshh@nic.in, shamliminesoffice@gmail.com, dfoshamli2012@gmail.com, rocz.lko-mef@nic.in, anupamifs@gmail.com, amitachandra2000@yahoo.com, digcomplaint-up@nic.in, co-kairana.sm@up.gov.in, so-jhinjhana.sm@up.gov.in, ceo3@uppcb.in, kamleshkpandey24@gmail.com, ravikumar.seac@gmail.com, chairman.seac1@gmail.com, krishnendu.mondal@gov.in, yuvraj.p.singh@gov.in, ranjan.rajeev@nic.in, rajat.agarwal@gov.in, sudheer.ch@gov.in, psforest2015@gmail.com

Cc: priyanka swami <advpriyankaswami@gmail.com>, bhanwar jadon <bhanwar09jadon@gmail.com>, Pradeep Misra <pradeepmisra@yahoo.com>, adv.robinsinghlegal@gmail.com, ecovigilsociety@gmail.com, jaideep.deogharia@timesgroup.com, jaideep.deogharia@timesofindia.com, debashishroy@aniin.com, anidesk@gmail.com, editor@ptinews.com, vijayjoshi@ptinews.com, sudhakar.nair@pti.in, sanjivprakash@aniin.com, coordination@aniin.com, mytimesmyvoice@timesgroup.com, tss@timesofindia.com, "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

[In Continuation to the Email Dated 23.06.2026]

Dear All,

This communication is being sent in continuation to the previous email dated 23.06.2026 regarding the **ongoing illegal mining being conducted by the Project Proponent, M/S Yamuna Mines, in Village Nai Nangla, District Shamli, Uttar Pradesh.**

TAKE NOTICE that despite clear judicial restraining orders passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, dated 23.03.2026 in O.A. No. 185/2026 and dated 27.05.2026 in Appeal No. 64/2026, the Project Proponent is continuing with its illegal mining activities in absolute defiance of the law of the land.

It is brought to your immediate attention that the **illegal heavily mechanized mining operations are continuously being carried out continuously during nighttime directly inside the active river flow of the Yamuna at Village Nai Nangla & Village Manglaura.** This heavy nighttime extraction is causing severe, irreversible ecological damage to the river ecosystem, destroying the riverbed, and completely altering the natural aquatic flow.

Appended hereto for your urgent perusal are: The copy of the Hon'ble NGT Order dated 23.03.2026 (O.A. No. 185/2026). The copy of the Hon'ble NGT Order dated 27.05.2026 (Appeal No. 64/2026). Fresh, recent geo-tagged and time-stamped photographs and videos capturing the ongoing illegal nighttime mining operations and heavy machinery actively deployed inside the main flow of Yamuna river.

**TAKE FURTHER NOTICE that this matter is being treated as SUPER URGENT.** The upcoming hearings before the Hon'ble Tribunal are scheduled for 01.07.2026 (Appeal No. 64/2026) and 03.07.2026 (O.A. No. 185/2026). The Applicant/Appellant shall mention this matter for "**Super Most Priority**" hearing before the Bench on the next date of listing.

All statutory authorities are hereby requested to take immediate, on-the-spot enforcement action to halt the nighttime mining, seize the heavy machinery/Pocklain excavators, and enforce the stay orders.

Please note that this email, along with all attached evidence and previous reminders, will be placed before the Hon'ble NGT to demonstrate the continued administrative inaction, collusive compliance, and statutory failure of the answering respondents. This communication will be relied upon by the Applicant to press for strongest possible punitive directions under the National Green Tribunal Act, 2010, against both the Project Proponent and the non-complying regulatory authorities.

**Kindly act immediately within the purview of the law to prevent further destruction of the Yamuna river ecosystem.**

Yours Sincerely,  
Dr. Amit Kumar  
Applicant in O.A. No. 185/2026  
Appellant in Appeal No. 64/2026

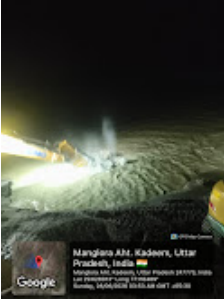
### **For Media (in cc):**

- This is continuation of the story being previously covered by ANI (<https://www.aninews.in/news/national/general-news/ngt-orders-probe-into-illegal-yamuna-mining-directs-immediate-halt20260324124459/>), PTI (<https://www.ptinews.com/story/national/ngt-forms-panel-to-ascertain-illegal-mining-in-yamuna-riverbed-in-ups-shamli-district/3495484>), Times of India (<https://timesofindia.indiatimes.com/city/noida/up-shamli-dm-get-ngt-notice-over-yamuna-mining/articleshow/129785042.cms>) and several others (<https://www.etvbharat.com/en/bharat/ngt-takes-cognizance-of-illegal-mining-in-yamuna-riverbed-enn26032403064> etc.).

11 attachments



**Illegal Mine New4.JPG**  
271K



**Illegal Mine New1.JPG**  
174K









**Illegal Mine New3.JPG**  
217K



**Illegal Mine New2.JPG**  
217K



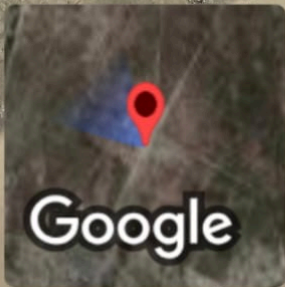
**Illegal Mine New5.JPG**  
354K

-  **Email Dated 23 June 2026 Ongoing Illegal Mining in Shamli District.pdf**  
197K
-  **NGT Order Dated 23 March 2026 in OA No 185 pf 2026.pdf**  
170K
-  **NGT Order Dated 27 May 2026 in Appeal No 64 of 2026 MS Yamuna mines.pdf**  
123K
-  **Illegal Mine New6.MP4**  
3905K
-  **Illegal Mine New7.MP4**  
4005K
-  **Illegal Mine New8.MP4**  
5430K

Geotagged and timestamped pictures of ongoing illegal Sand Mining carried out in the Activer Riverflow of Yamuna River





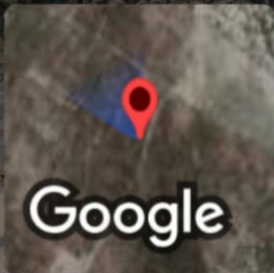


Manglora Aht. Kadeem, Uttar Pradesh, India 🇮🇳  
Manglora Aht. Kadeem, Uttar Pradesh 247773, India  
Lat 29.628058° Long 77.116703°  
Monday, 29/06/2026 12:01 PM GMT +05:30

GPS Map Camera



GPS Map Camera



Manglora Aht. Kadeem, Uttar Pradesh, भारत 🇮🇳

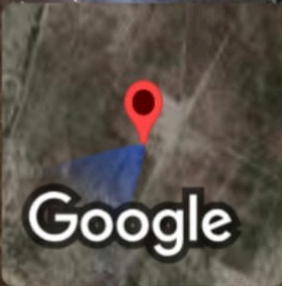
Manglora Aht. Kadeem, Uttar Pradesh 247773, भारत

Lat 29.629088° Long 77.117243°

बुधवार, 17/06/2026 05:31 AM GMT +05:30



GPS Map Camera



Manglora Aht. Kadeem, Uttar Pradesh, India 🇮🇳

Manglora Aht. Kadeem, Uttar Pradesh 247773, India  
Lat 29.628008° Long 77.116498°  
Sunday, 28/06/2026 03:45 AM GMT +05:30





GPS Map Camera



Manglora Aht. Kadeem, Uttar Pradesh, भारत 🇮🇳

Manglora Aht. Kadeem, Uttar Pradesh 247773, भारत

Lat 29.629088° Long 77.117243°

बुधवार, 17/06/2026 05:31 AM GMT +05:30



**Illegally Mined mineral being transported in uncovered trucks by the project proponent during the night/early morning hours with vehicles carrying no licence plate**







GPS Map Camera



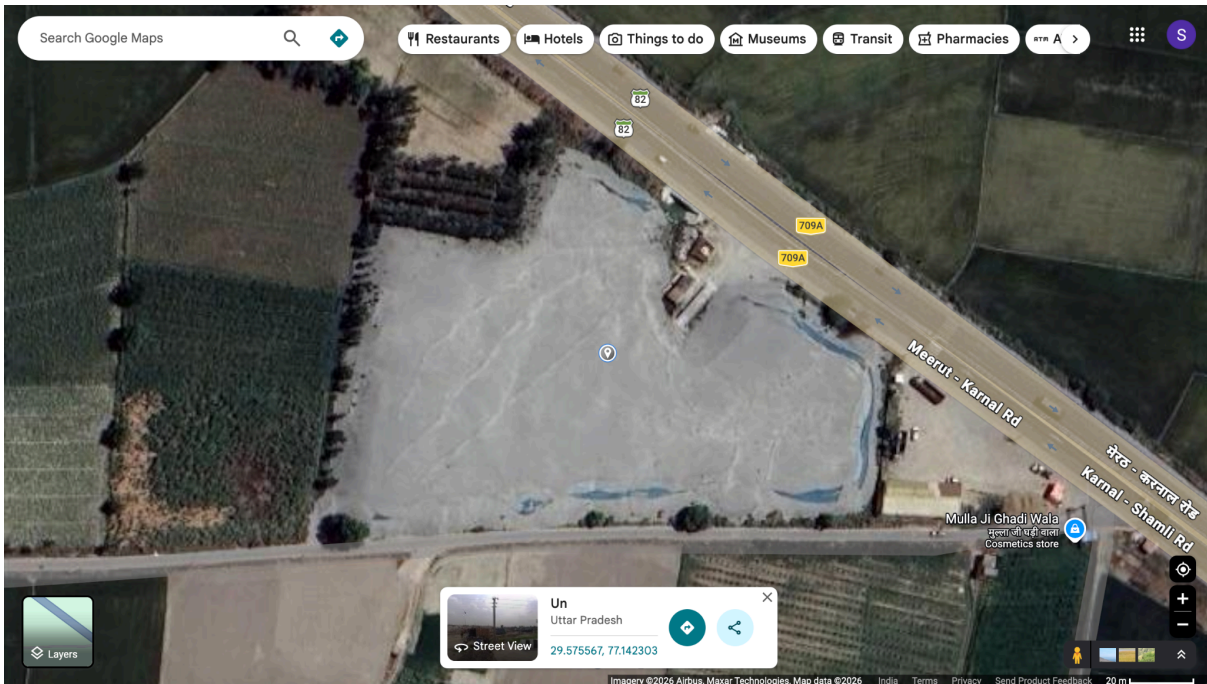
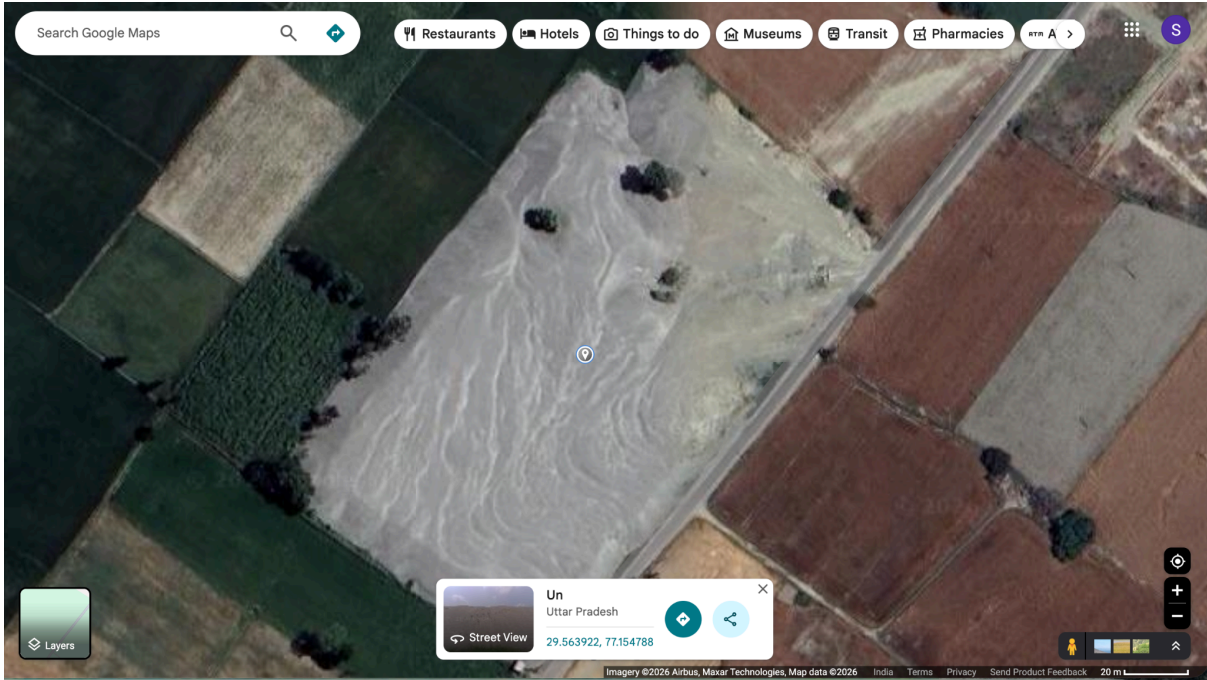
Manglora Aht. Kadeem, Uttar Pradesh, India 🇮🇳

J447+hr2, Manglora Aht. Kadeem, Uttar Pradesh 247773, India

Lat 29.606388° Long 77.114689°

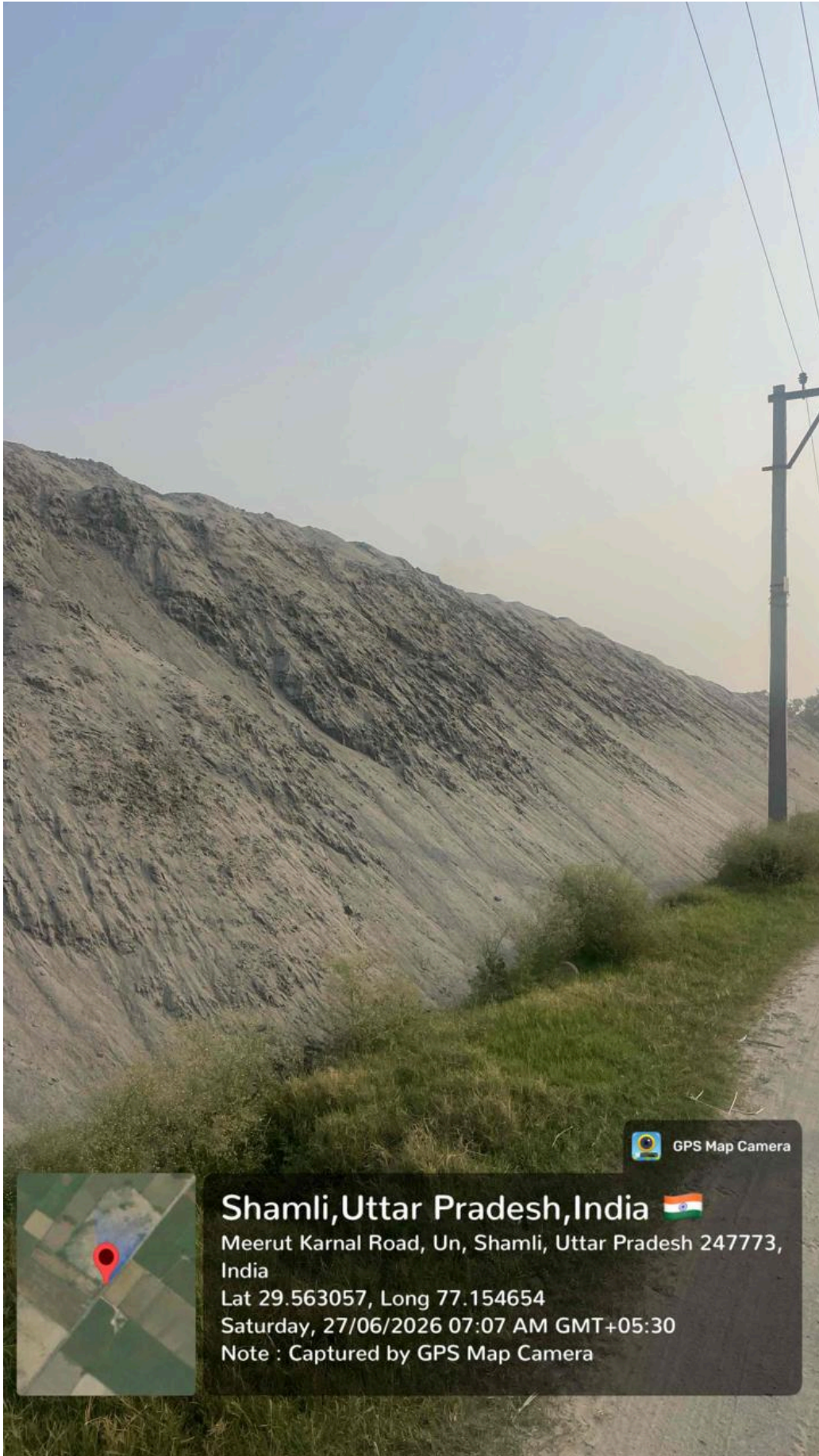
Wednesday, 01/07/2026 05:11 AM GMT +05:30


**Satellite images with geocoordinates of the stocks of illegally mined sand by the project proponent**

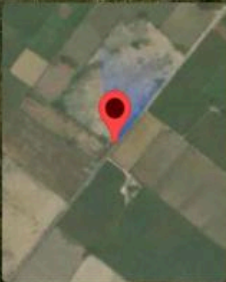



**Satellite images with geocoordinates of the stocks of illegally mined sand by the project proponent**





 GPS Map Camera



**Shamli, Uttar Pradesh, India** 


Meerut Karnal Road, Un, Shamli, Uttar Pradesh 247773,  
India

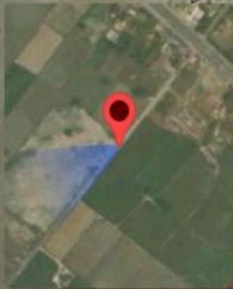
Lat 29.563057, Long 77.154654


Saturday, 27/06/2026 07:07 AM GMT+05:30

Note : Captured by GPS Map Camera



 GPS Map Camera



**Shamli, Uttar Pradesh, India** 

Meerut Karnal Road, Un, Shamli, Uttar Pradesh 247773, India

Lat 29.564181, Long 77.155738

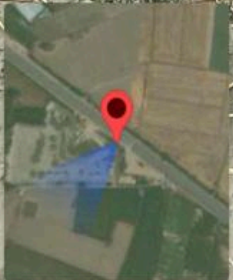
Tuesday, 30/06/2026 07:54 AM GMT+05:30


Note : Captured by GPS Map Camera





GPS Map Camera



**Shamli, Uttar Pradesh, India**   
Meerut Karnal Road, Un, Shamli, Uttar Pradesh 247773,  
India  
Lat 29.575619, Long 77.143111  
Tuesday, 30/06/2026 08:03 AM GMT+05:30  
Note : Captured by GPS Map Camera

---

**Advance Service of Applicants Objections to the Joint Committee Report Dated 30.06.2026 in OA No 185 of 2026**

---

**Amit Kumar** <amit0123.ac@gmail.com>

Thu, Jul 2, 2026 at 11:06 AM

To: secy-moef@nic.in, secy-mowr@nic.in, admn.nmcg@nic.in, mscb.cpcb@nic.in, csup@nic.in, msupseiaa@gmail.com, pd@smcgup.org, ms@uppcb.in, romuzaffarnagar@uppcb.in, psecup.irrig@nic.in, dgmupexp@gmail.com, dgpcontrol-up@nic.in, igzonemrt-up@nic.in, digrsah@up.nic.in, sppn-up@nic.in, dmshh@nic.in, shamliminesoffice@gmail.com, dfoshamli2012@gmail.com, sandeepkumarec2025@gmail.com, rocz.lko-mef@nic.in, anupamifs@gmail.com, amitchandra2000@yahoo.com, digcomplaint-up@nic.in, co-kairana.sm@up.gov.in, so-jhinjhana.sm@up.gov.in, ceo3@uppcb.in, kamleshkpandey24@gmail.com, ravikumar.seac@gmail.com, chairman.seac1@gmail.com, krishnendu.mondal@gov.in, yuvraj.p.singh@gov.in, ranjan.rajeev@nic.in, rajat.agarwal@gov.in, sudheer.ch@gov.in, psforest2015@gmail.com, pushpilabisht11@rediffmail.com, pbandmt@gmail.com  
Cc: eraenvcle@gmail.com, priyanka swami <advpriyankaswami@gmail.com>, bhanwar jadon <bhanwar09jadon@gmail.com>, Pradeep Misra <pradeepmisra@yahoo.com>, adv.robinsinghlegal@gmail.com, ecovigilsociety@gmail.com, ankit.scngtup@gmail.com

Dear all,

Please find attached a copy of the Objections filed by the applicant to the Joint Committee Report dated 30.06.2026 submitted through the affidavit of DM Shamli in OA No. 185/2026 Hon'ble NGT Delhi.

Please note that the matter is listed tomorrow in Court No. 1.

Kind regards,  
Dr Amit Kumar  
Applicant in OA No 185/2026

---

 **Objections to Joint Committee Report Dated 30 June 2026 in OA No 185 of 2026.pdf**  
10905K